

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

37. IA 1678/2021 IA 1269/2024 IA 1634/2024 IA 1877/2020 in C.P.(IB)-
2979(MB)/2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024**

NAME OF THE PARTIES:- Saurabh Kumar Tikmani (RP). Applicant IA
1634/2024 Rahul Kavathekar – Liquidator
IN THE MATTER OF
Bhavi Jewellers And Tribhovandas Bhimji
Zaveri & Sons Retail Pvt Ltd

**Section: 19(2) Rule 11 of NCLT, 2016 U/s 9 of Insolvency and Bankruptcy Code,
2016**

ORDER

IA 1678 of 2021:- PCS, Ninad Sahasrabuddhe appeared for the Liquidator. It has been pointed out that the present Application has been filed by the RP to place on record Progress report. Since the present Company is already in Liquidation the present Application rendered infructuous. Accordingly, **IA 1678 of 2021** is **dismissed** having rendered **infructuous**.

IA 1877 of 2020:- PCS, Ninad Sahasrabuddhe appeared for the Liquidator. It has been pointed out by the Applicant/Liquidator that Respondent nos. 1, 2 and 6 are already proceeded ex-parte and right to file reply on behalf of the Respondent no. 4 has been forfeited vide order dated 22.12.2023. Further, notice to the Respondent nos. 3, 5, 7 to 12 has also been served by way of newspaper publication as ordered on 30.04.2024 and affidavit of service along with the newspaper clipping has been filed. However, none has come present on behalf of the Respondent nos. 3, 5, 7 to 12 despite service of notice

by way of newspaper publication. In these circumstances, **Respondent nos. 3, 5, 7 to 12** are also proceeded *ex-parte*. List this matter for final hearing on **09.08.2024**.

IA 1269 of 2024 and IA 1634 of 2024:- List these Applications on **09.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)